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Government of India
Ministry of Commerce & Industry
Department of Commerce
Udyog Bhawan, New Delhi

Notification No: 66 (RE-2013)/2009-2014
New Delhi, the 23rd January, 2014

Subject: Allowing benefit of IEIS to export of cotton yarn in FY 2013-14

S.O.(E) In exercise of the powers conferred by Section 5 of the Foreign Trade (Development and Regulation) Act, 1992 read with Para 1.3 of the Foreign Trade Policy, 2009-2014, the Central Government hereby makes the following amendments in the Foreign Trade Policy (FTP) 2009-14 with immediate effect:

2. The ineligible category (cotton yarn) inserted by Notification No. 43 dated 25th September, 2013 at serial number (xviii) of Para 3.14.5 (d) of [FTP 2009-14](#) stands deleted.

Effect of this Notification: Export of Cotton Yarn is made eligible for benefits under Incremental Export Incentivisation Scheme for the entire financial year 2013-14.

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